

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1197**  
(TO BE ANSWERED ON 09.02.2022)

**CENTRAL DEPUTATION**

**1197. SHRI K. MURALEEDHARAN:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Union Government is planning to transfer IAS and IPS officers through central deputation and doing away with the requirement of taking the approval of the State Government; and
- (b) if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): The extant Cadre Rules of all three All India Services contain provisions for central deputation of AIS officers. However, State Governments have not been sponsoring adequate number of officers for central deputation to meet the requirements of the Government of India.

In view of the above, in terms of the provisions contained in Section 3 of All India Services Act, 1951, comments have been sought from States/UTs on a proposal to amend Rule 6(1) of respective cadre rules, relating to the Central Deputation of AIS officers.

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